

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH PUNE

AT PUNE

EXECUTION APPLICATION No.23 of 2023 (WZ)
IN
ORIGINAL APPLICATION No.124 of 2023 (WZ)

VRINDA BASU

APPLICANT

V/s

STATE OF MAHARASHTRA
& OTHERS

RESPONDENTS

REPLY OF Respondent No.14
(HATKANAGALE MUNICIPAL COUNCIL)

MAY IT PLEASE THE HON'BLE TRIBUNAL

Reply on behalf of Respondent No.14 (Hatkanagale Municipal Council) is
as under: -

1. At the outset, the Respondent No.14 does not admit what is stated in the Execution Application except what forms part of the record and denies everything in the said application that is contrary to what is stated and/or inconsistent herein.
2. The Respondent No.14 submits that nothing, not expressly admitted, herein ought to be taken as admitted by the Respondent No.14 or be deemed to have been admitted by Respondent No.14 for want of specific traverse. The Respondent No.14 states that for the purpose of brevity, the Respondent No.14 is not denying each and every allegation, statement or contention of the Applicant which is ex-facie

contrary to the Respondent No.14's contentions and its stand in the present case except to the extent that such allegations, statements or contentions necessitate comment or warrant a reply.

3. The Applicant in the present case is neither a resident of the town nor has verified the status. The Applicant merely based on newspaper articles has filed present proceedings. The Applicant is thus not an aggrieved party and does not have the locus to file the present proceedings.
4. The Respondent No.14 submits that the Respondent No.14 was constituted and came into existence in March 2019. The current population of the Town is 19,000. Hatkanagale is located at a distance of 10 kms from Panchganga river. The water supply to the town is around 0.8 MLD. The sewage generated is 0.6 MLD. At present the following measures are being undertaken: -
 - (a) The Respondent No.14 submits that the town is located at a distance of 10 kms from Panchganga river. Thus, there is no chance of any direct discharge by any means into the Panchganga river by the Respondent No.14.
 - (b) The Respondent No.14 removes all solid materials and waste from the nallahs. The Respondent No.14, thereafter, disinfects the water by chlorination and pouring the bleaching powder as instructed by MPCB.
 - (c) The disinfected water in diluted form, is then drawn by the farmers located at the bank of the nallah by pumps for agriculture purposes voluntarily.

5. The Respondent No.14 submits that in the aforesaid circumstances, the Respondent No.14 has initiated steps for construction and installation of the sewage treatment plant (STP). The following long-term measures are proposed: -
- (a) The Respondent No.14 is newly existed body. The development plan of the town is under progress and the same will get finalised by December 2024. Therefore, there is no Government land available for construction of STP. The development plan of the town is under progress. The draft plan is ready and published for the objections of the citizens. In the draft plan private land is reserved for construction of STP and the same process will get finalised by May 2025. Simultaneously the procurement process of land will be carried out.
 - (b) The STP has been sanctioned in the City Sanitation Action Plan (CSAP) under the Swachh Bharat Mission 2.0.
 - (c) The Respondent No.14 has appointed Consultant, and the detailed survey is under progress for the said work.
 - (d) The Respondent No.14 submits that the STP DPR preparation and sanction process will get complete by October 2025.
 - (e) The Respondent No.14 submits that after taking all administrative approvals, the proposed STP will be ready by December 2026.
6. The Respondent No.14, therefore, submits that the Respondent No.14 is situated at a distance of 10 kms and hence there is no direct discharge in the River Panchganga. The Respondent No.14 is also ensuring there is no destruction to the environment. The Respondent

No.14 is a newly formed body and hence learning the nuances of managing and administrating its affairs. The Hon'ble Tribunal considering the facts and circumstances stated above, be pleased to consider the timeline and dispose off the present application.

Pune

Date : 28/11/2024

A handwritten signature in blue ink, appearing to read 'S. S. Sani', with a stylized flourish underneath.

Advocate for Respondent No.14

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VRINDA BASU

APPLICANT

VS

STATE OF MAHARASHTRA & Ors.

RESPONDENTS

A F F I D A V I T**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, Vishal Vilas Patil, adult, Occu.: service, having office at Post Hatkanagle, District Kolhapur do hereby state on solemn affirmation as under: -

I am the Chief Officer of the Respondent No.14 above named and responsible for day to day administration of Respondent No.14. As such, I have gone through the Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at

✓ PUNE on 28th day of November 2024

BEFORE ME

M. M. Mhalgi

V. V. Patil

DEPONENT

मुख्याधिकारी

हातकणंगले नगरपंचायत, हातकणंगले

NOTED AND REGISTERED

AT SERIAL NUMBER 197DATE 28/11/2024